
(2023) 07 SEBI CK 0053

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 819, 820 Of 2023, Appeal No. 598 Of 2023

Emkay Commotrade Ltd

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 13-07-2023

Acts Referred:

Citation : (2023) 07 SEBI CK 0053

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Prakash Shah, Kushal Shah, Mihir Mody, Arnav Misra, Arshaan Lentin, Harshvardhan Melanta, K. Ashar

Final Decision : Disposed Of

Judgement

1. Connect with Appeal no.282 of 2023 and list on 8th August, 2023.
2. Reply may be filed within two weeks. Rejoinder may be filed on or before the next date.
3. Since interim orders have been granted in the similar appeals, we stay the effect and operation of the impugned order insofar as it relates to the appellant. The stay application and the urgency application are disposed of.
4. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.